

SCHEDULE II

FORM B

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SAHYADRI AGRO INDUSTRIES
AND FOODS PRIVATE LIMITED**

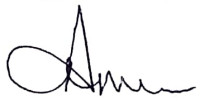
SR. NO.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Sahyadri Agro Industries And Foods Private Limited
2.	Date of incorporation of corporate debtor	19/02/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Pune
4.	Corporate Identity No. of corporate debtor	U15490PN2013PTC146319
5.	Address of the registered office and principal office (if any) of corporate debtor	Gate No. 185, Sr. No. 14, 12, 16, 24 K. G. Road, Tal - Akole Ahmednagar - 422601.
6.	Date of closure of Insolvency Resolution Process	Certified True Copy received on 12.01.2021 from Hon'ble NCLT (Order passed on 15 th December 2020)
7.	Liquidation commencement date of corporate debtor	Certified True Copy received on 12.01.2021 from Hon'ble NCLT (Order passed on 15 th December 2020)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Ankur Kumar IBBI Registration No: IBBI/IPA-002/IP-N00113/2017-18/10283
9.	Address and e-mail of the liquidator, as registered with the Board	Office No.18, 10 th Floor, Pinnacle Corporate Park, Bandra Kurla Complex, Bandra (e), Mumbai- 400051. Email: Ankur.srivastava@ezylaws.com
10.	Address and e-mail to be used for correspondence with the liquidator	Office No.18, 10 th Floor, Pinnacle Corporate Park, Bandra Kurla Complex, Bandra (e), Mumbai- 400051. Email: sahyadri-cirp@ezylaws.com
11.	Last date for submission of claims	11 th February, 2021

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Sahyadri Agro Industries And Foods Private Limited on 12th January 2021 (Date of receipt of Certified true copy of order) (Order passed on 15th December 2020) under section 33 of the Code.

The stakeholders of Sahyadri Agro Industries And Foods Private Limited are hereby called upon to submit their claims with proof on or before 11th February, 2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Ankur Kumar

Liquidator

IBBI Registration No: IBBI/IPA-002/IP-N00113/2017-18/10283

Date: 13/01/2021

Place: Mumbai

Ankur Kumar
Insolvency Professional
Insolvency and Bankruptcy Board of India
Regn. No. IBBI/IPA-002/IP-N00113/2017-18/10283
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